

**Fwd: [Queries] : TRAI || Draft TCCCPR (Third Amendment) Regulations, 2026 || Request for Comments from Device Manufacturers**

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>

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Wed, 25 Mar 2026 10:03:07 AM +0530

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==== Forwarded message =====

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Date: Tue, 24 Mar 2026 20:22:48 +0530

Subject: [Queries] : TRAI || Draft TCCCPR (Third Amendment) Regulations, 2026 || Request for Comments from Device Manufacturers

==== Forwarded message =====

Dear Sir,

With reference to the attached draft, and in reference to Transsion India (covering our brands itel, Tecno, and Infinix), there were no specific queries related to the regulations; therefore, the document has not been filled out in the format shared in the draft.

Additionally, please review the queries below, as submitted by our R&D team, concerning the attached draft.

1. Does the terminal device need to provide users with the option to choose whether to accept this AI/ML detection service?
2. After the terminal device determines a message or call as spam following the operator's AI/ML detection, is there any specification for how it should be presented on the user UI interface?
3. What are the classifications of AI logos?
4. If a user's mobile phone number is incorrectly identified by AI, please provide the link for user complaints and appeals. Our company plans to pre-set this appeal entry in the terminal device — is this allowed?
5. Among the harassment interception features currently provided by the terminal device, users can choose to automatically block calls/text messages from specific phone numbers. Should manufacturers be allowed to continue providing this function?
6. After a user marks a number locally, please provide the API interface for reporting it to the DND registry on the carrier side.
7. Please provide the field format requirements for reporting TRAI-marked numbers.
8. Please provide the timeline for completion of the software rectification required to meet this compliance.

Thanks & Regards,

**Transsion**

Vinod Kundra | 维诺德·昆德拉

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**1 Attachment(s)**

Draft\_CP\_13032026.pdf

3 MB